

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:229

ANSWERED ON:20.11.2009

ILLEGAL TRADING OF HUMAN ORGANS

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total number of persons found guilty for illegal trading in human organs in the country;
- (b) whether the people involved in the said illegal activity are carrying on with their heinous acts with impunity and the Government is not taking any action against them;
- (c) if so, the reaction of the Government thereto; and
- (d) the remedial steps taken in this regard so far in this direction?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) A statement showing the details received from the State Governments/ CBI/Delhi Police is Annexed.
- (b) to (d) Sale and purchase of human organs is already banned under the provisions of the Transplantation of Human Organs Act, 1994. The Appropriate Authorities appointed under Section 13 of the said Act by the Central and the State Governments, are empowered to investigate any complaints of breach of provisions the Act including those pertaining to sale and purchase of human organs. This Act already contains stringent provisions for punishing removal of human organs without authority and for commercial dealings in human organs.